

Kerala Advocates Welfare Fund (Amendment) Act, 1986

32 of 1986

CONTENTS

1. Short Title And Commencement
2. Amendment Of Section 23
3. Repeal And Saving

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An Act to amend the Kerala Advocates' Welfare Fund Act,1980. WHEREAS it is expedient to amend the KeralaAdvocates' Welfare Fund Act,1980, for the purpose hereinafter appearing; BE it enacted in the Thirty-seventh Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Advocates Welfare Fund (Amendment) Act,1986.
- (2) It shall be deemed to have come into force on the 5th day of April, 1981.

2. Amendment Of Section 23 :-

To sub-section (1) of section 23 of the Kerala Advocates Welfare Fund Act,1980 (21of 1980) (hereinafter referred to as the principal Act), the following proviso shall be added, namely:-

" Provided that nothing contained in this sub-section shall apply in respect of any memorandum of appearance filed by an advocate appearing on behalf of the Government."

3. Repeal And Saving :-

- (1) The Kerala Advocates Welfare Fund (Amendment) Ordinance, 1986 (61 of 1986), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken

under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.